

In pursuance of the provisions of Clause (3) of Article 348 of "the Constitution of India", the Governor is pleased to order the publication of the following English translation of the notification no. 3020/XXXVI(9)/2010/Stamp-09/2010, Dehradun, dated December 14, 2012 for general information:

No. 3020/XXXVI(9)/2010/Stamp-09/2010
Dated Dehradun, December 14, 2012

NOTIFICATION

In exercise of the powers conferred by sub-section (1) of section 19 of the Uttarakhand Compulsory Registration of Marriage Act, 2010 (Uttarakhand Act No. 19 of 2010), the Governor is pleased to make the following rules for regulation of compulsory registration of marriages.

The Uttarakhand Compulsory Registration of Marriage Rules, 2012

- Short title, extent and commencement**
1. (1) These rules may be called the Uttarakhand Compulsory Registration of Marriage Rules, 2012.
(2) It shall extend to the whole State of Uttarakhand.
(3) It shall come into force on such date as the State Government may, by notification, appoint.
- Definitions**
2. In these rules, unless the context otherwise requires :--
- (a) "Act" means the Uttarakhand Compulsory Registration of Marriage Act, 2010 (Uttarakhand Act No. 19 of 2010);
(b) "Registrar General" means the Inspector General of Registration appointed under section 3 of the Registration Act, 1908 (Act No. 16 of 1908);
(c) "Marriage" means such marriage which is covered by clause (e) of section 2 of the Uttarakhand Compulsory Registration of Marriage Act, 2010;
(d) "District Registrar" means the Registrar of the District appointed under section 6 of this Act and also includes the officer performing the duties of a Registrar under section 10 and 11 of this Act;
(e) "Local Registrar" means Registrar appointed by the State Government under Registration Act, 1908 (Act No. 16 of 1908) and also include a person so appointed under section 12 of above Act;
(f) Words and expressions used herein and not defined but defined in the Act, shall have the meaning respectively assigned to them in that Act.

- Jurisdiction of District Registrar and Local Registrar** 3. For the purpose of these rules each Sub-Registrar under his jurisdiction shall exercise the powers and discharge the duties of Local Registrar and within the district each District Registrar shall exercise the powers and discharge the duties of Registrar.
- Registration of Marriages** 4. (1) Any parties to a marriage, on payment of fees specified in rule 10 may get the details of this marriage entered in the marriage register kept for this purpose of the Sub-Registrar office.
- (2) The application (memorandum of marriage) as Schedule 'A' given in the Act for registration of marriage shall be given in two copies to the Sub-Registrar under whose jurisdictions the marriage was solemnized or under whose jurisdiction the husband permanently resides, but District Registrar may also accept an application at his discretion. One copy of the application shall be maintained in the office of the Sub-Registrar and one in the office of the District Registrar.
- (3) Along with the applications referred in sub-rule (2) there shall be a certificate regarding the verification of identification of parties and other details mentioned in the application which shall be given by any Member of Parliament, Member of State Legislative Assembly, Gazetted Officer, Pradhan of Gram Sabha, Sarpanch of Nyay Panchayat, Member /Chairman of Zila Panchayat, Member/ Head of Regional Committee, Member / Chairman of Municipal Board, Municipal Corporation, Town Board, Cantonment Board, namely, corporator/ Member/Councilor/ Chairman of local body and in case any party to the marriage is a resident of a place outside India, the N.O.C letter of confirmation regarding the verification of that party's identification and other details given by the Consul or Deputy Consul situated in India of the country of which the party is a citizen, shall be compulsorily enclosed the application.
- Register/ Registration file of Compulsory Marriages** 5. (1) The application received for registration of marriage shall be entered serially by the registering officer in Schedule 'b' given in the Act.
- (2) The entry regarding rejection of application received for registration of marriage shall be made by registering officer serially in Schedule 'c' given in the Act.

- (3) Registering officer, in the main page of a plain register issued to him, shall certify the number of pages actually entered and also write the date of receipt / commencement of register. Serial number shall also be entered on the registers used by the registering officer.
- (4) At the end of each calendar year, the registering officer shall certify the number of registered application during that year and when a register is filled the registering officer shall also certify the number of registered application during that year and when a register is filled the registering officer shall also certify the number of the rejected application in that particular register.

**Submission /
Endorsement
of Application**

6. (1) Each application along with its second true copy shall be submitted before the registering officer and its execution shall be accepted by the bride. The identification of bridegroom and bride shall be made by two witnesses who will submit required proof regarding their own identification. The registering officer shall duly sign and endorse the application and its second true copy on the reverse side with following endorsement, namely:--

“Shri son of Shri
..... resident of
..... Identification No.
submitted the memorandum the date
of his marriage to day dated at office of Sub-
Registrar the contract of which was also
accepted by Mrs. wife / daughter
of Shri resident of
..... identification No.
who was identified by Shri son of Shri
..... resident of
Identification No. and Shri
son of Shri resident of
identification No.”

Signature

Registrar

Compulsory Registration of Marriage

Signature and thumb impression

Signature and thumb impression

Bridegroom**Bride**

Signature and thumb impression

Signature and thumb impression

First Witness**Second Witness**

- (2) After completion of proceeding as above, the registering officer shall complete the related entries in Schedule 'b' given in the Act enclosed with these rules and take signatures and thumb impressions of bridegroom and bride and both the witnesses. After that the registering officer shall release the certificate prescribed in Schedule 'd' given in the Act.
- (3) In case the declaration of marriage submitted before registering officer does not fulfill the prescribed formalities, he shall, after entering it issue the form of rejection of application prescribed in Schedule 'e' given in the Act.
- (4) In case of declaration of marriage is submitted before a registering officer and according to the details/evidences given the declaration the bridegroom or the bride is minor, the registering officer shall issue the forms of rejection of application prescribed in Schedule 'e' given in the Act and shall inform the local police on form prescribed in Schedule 'f' given in the Act.
- (5) Under the provisions of section 20 of the said Act the registering officer shall file the compulsory registration under any other Act, namely- (a) Indian Christian Marriage Act, 1872; (b) Kazis Act, 1880; (c) Parsi Marriage and Divorce Act, 1936; (d) the Hindu Marriage Act, 1955; (e) the Special Marriage Act, 1954; (f) the Foreign Marriage Act, 1969 and Marriage Memorandum registered under any other prevailing Act also in addition to above, in separately maintained date wise register.
- (6) Under the provisions of section 13 the said Act the registering officer, on his own initiative or information that a certain marriage has not been registered, shall issue notice to the parties on the form prescribed schedule 'g' given in the Act.

**Sending of
Application
Forms**

7.

On seventh day of every month or prior to that date the registering officer shall send to the District Registrar by registered post or by hand, duplicated copies of all the applications received during the previous month along with a covering letter which shall contain

serial number of duplicate copies of application sent, and if no application was received during the previous month, shall send a letter indicating that no application was received.

Second copies 8. On receiving second copies of the application form send under rule 7, the District Registrar shall maintain such second copies in the office of District Registrar.

Binding of Application form and Marriage Registration Certificates 9. The Registrar shall get the binding done of applications receiving them serially under rule 4 and of marriage registration certificate issued. One binding shall contain 400 pages and it shall be permanently maintained in the office.

Application Fees 10. (1) Fees for accepting applications for registration of marriage-

(a) ₹ one hundred, in case the application is made within ninety days from the date of solemnization of marriage. It shall be paid in cash to the registering officer;

(b) ₹ two hundred, in case the application is made after ninety days from the date of solemnization of marriage and it shall be paid in cash to the registering officer.

(2) For receiving a copy of marriage registration certificate, the fees shall be ₹ fifty to be paid in cash to the registering officer. Application for certified copy shall be made in Form No. 28 of Annexure-1 of Registration Manual Part-2. A court fee of ₹ One shall be affixed to it and ₹ Ten stamp fee shall be payable. For ordinary copy, fees payable shall be ₹ Twenty Five, the copy shall be provided within a week. Fees for urgent copy shall be ₹ Fifty and it shall be provided with three days. For very urgent copy the fees shall be ₹ One Hundred and it shall be provided next day. Applications for certified copy shall be entered in a register provided in Form No 9 Annexure-1 of Registration Manual Part-2.

(3) Fees for inspection -

(a) ₹ Twenty Five, in case the entry is for current year;

(b) ₹ Fifty, in case the entry is for the previous year, similarly, ₹ Ten extra for every previous year.

(4) Application for inspection is to be made in the Form No. 30 of Annexure-1 of Registration Manual Part-2 and ₹ 10 is to be paid

as application fee in addition to inspection fee. Application for inspection shall be entered into the register provided in Form No. 11 of Annexure -1 of Registration Manual Part-2.

Format of receipt 11. Form acknowledging the fees paid under these rules, a receipt shall be issued from receipt book as provided in Form No. 8 Annexure-1 of Registration Manual Part-2.

Fees Receipt Register 12. The registering officer shall maintain or arrange to maintain a fees receipt register as provided in Form No 13 Annexure-1 of Registration Manual Part-2. All the fees received as per rules shall be entered daily in fees receipt register and the registering officer shall sign it to verify the total receipt of fees during the day. The amount received daily shall be deposited in treasury on next working day.

Powers/ Duties of Registering Officer 13. (1) In case the application received by the registering officer under rule 4 is incomplete or faulty or in case the fees specified in rule 10 is not paid for any certified citation from Hindu Marriage Register, the registering officer shall require the parties to the marriage to rectify the fault or to pay the above fees, as the case may be, with in a period specified by him. If it is not done so the application shall be rejected.

(2) In case the registering officer receiving such application has no jurisdiction to receive it, he shall return it to the applicant for submitting it before the proper authority.

(3) In case the registering officer objects to any application received for registration he shall send it to District Registrar who will decide on the matter and his decision shall be final, subject to any decree or order of any competent court, in connection with the action on application.

~~(4) The decision of the registering officer which is returned to him.~~

registration is rejected as above shall be entered in relevant register.

(5) The registering officer shall not be responsible for any bonafide refusal to register a memorandum of marriage by him. The District Registrar shall not take cognizance of any such cases.

- (6) According to the provisions of sub-section (2) of section 15 of Uttarakhand Compulsory Registration of Marriage Act, 2010 (Uttarakhand Act No. 19 of 2010), the approval of Registrar General shall be taken before making any complaint to the court under sub-section (2) of section 15 regarding the registering officer by the District Registrar. Such approval shall be given or action shall be taken by the Registrar General only after hearing the concerned Registering officer and after due consideration otherwise shall be made disciplinary proceeding.
- (7) The registering officer shall have no concern to the trueness or authenticity of the facts described in request letter/ declaration letter regarding the registration of memorandum of marriage received by him. Such points shall be judged by the competent court when necessary.
- (8) No any right of consideration in relation of truthness and validity of mentioned married in the received marriage memorandum to him of Registering Officer. Such matters shall be judge by the competent authority when necessary.

Superintendence 14. The Registering Officer/Sub-Registrar/Local Registrar shall discharge his duties and exercise his powers under the general superintendence of Inspector General Registration, who shall be the *Ex-officio* Registrar General for the whole State.

Keep drafts of application 15. The Registering Officer shall keep the draft of application for registration in his office. The parties may use the typed forms on their options.

Maintenance of Registers and Records 16. (1) All the registers provided in the rules and indexes specified in rule 17 shall be sent to the Central Record Room at headquarter of registration district after six years of being filled up and shall be permanently kept there.

Form

- (2) All the other records such as all enclosures received with the declaration of marriage; applications received for inspection of registers; applications and registers submitted for getting citations from registers and general correspondence and all letters etc. shall be destroyed after completion of one year, receipt books in three years, fees receipt register and challans in six years after taking permissions from District Registrar by the Registering Officer.

**Making index
of entries in
marriage
register**

17. (1) The index of all entries in marriage register shall be made in schedule register draft 'h' enclosed with these rules, entries in this shall be made by the name of bridegroom and the name of bride and the fees for such entries shall be as under :-
- (a) ₹ Twenty Five in case the entry is for current year;
- (b) ₹ Fifty in case the entry is for the last year and similarly ₹ Ten extra for every previous year.
- (2) It shall be available for inspection by any one.

Others

18. (1) Registration of all marriages under the Uttar Pradesh Hindu Marriage (Registration) Rules, 1973 prevailing in Uttarakhand shall be accomplished under the Uttarakhand Compulsory Registration of Marriage Rules, 2011 from such date which may be fixed as the date of coming into force the Uttarakhand Compulsory Registration of Marriage Rules, 2011.
- (2) In cases where there is no mention of any procedural facts, the procedure of registration of marriage covered by the Uttarakhand Compulsory Registration of Marriage Act, 2010 (Uttarakhand Act No. 19 of 2010) shall be accomplished according to the rules prescribed in Registration Act/Rules regarding the facts of reference.

Schedule 'A'

Memorandum of Marriage

(Section 5 and 6)

Uttarakhand Compulsory Registration of Marriage Act, 2010

(It is mandatory to fill all the entries of this form)

To,

Registrar,

Compulsory Registration of Marriage,

.....

District

Uttarakhand.

Sir,

The marriage has been solemnized on (date) between the undersigned parties of (Mention religion, convention, tradition applied to the parties) as per provisions applied to us and we request that the following particulars of our marriage be registered in Uttarakhand Compulsory Registration of Marriage Register.

Particulars of Marriage

1. Date of Marriage
2. Place of Marriage (with sufficient details of the place so that it may be found easily)
3. Particulars of bridegroom
- a) Full name and occupation
- b) Native place (only particulars to be filled)
- c) Age
- d) General place of living (with PIN Code)
- e) Permanent Address (with PIN Code)

- f) Address at the time of making application (PIN code
.....
.....
- g) Status at the time of marriage – unmarried/widows/Divorcee
Particulars/serial no. of identification proofs.

Date:

Signature of bridegroom

Note: - Regarding point no. a to g above, a verified copy of necessary certificate, namely voter I.D card issued by Indian Election Commission or PAN/GIR issued by Income Tax Department or Photo Identity Card issued by a government department/ government undertaking/local body or pass book of a bank or Post office wherein the photograph has been verified or Pension book or disability certificate or Arms certificate or freedom fighter identification certificate or birth certificate or death certificate of spouse in case of a widower or decree of divorcee by a competent court, in case of a divorcee or any other certificate, regarding the age of the parties making the application and time of being present for registration of memorandum of marriage, verified copy of marriage invitation, if the date of marriage is earlier than two years before or verified copy of any other certificate regarding the place of solemnization of marriage should be enclosed.

4. Particulars of bride
- a) Full name and occupation
- b) Native place (only particular to be filled)
- c) Age
- d) General place of living (with PIN code)
- e) Permanent address (with PIN code)
- f) Address at the time of making application (with PIN code)
- g) Status at the time of marriage – unmarried, widower/divorcee
Particulars/serial no. of identification proofs

Date

Signature of bride

Note:- Point no. a to g above, a verified copy of necessary certificate, namely voter I.D card issued by Indian Election Commission or PAN/GIR issued by Income Tax Department or Photo Identity Card issued by a government department/ government undertaking/local body or pass book of a bank or Post office wherein the photograph has been verified or Pension book or disability certificate or Arms certificate or freedom fighter identification certificate or birth certificate or death certificate of spouse in case of a widow or decree of divorcee by a competent court, in case of a divorcee or any other certificate, regarding the age of the parties making the application and time of being present for registration of memorandum of marriage, verified copy of marriage invitation, if the date of marriage is earlier than two years before or verified copy of any other certificate regarding the place of solemnization of marriage should be enclosed.

5. Full particulars of the father of the bridegroom: -

- a) Full name
- b) Age
- c) Occupation
- d) General place of living
- e) Address at the time of making application
- f) If living or dead?

Date:

Signature of father of
the bridegroom

Note: - Signature of father of the bride is not obligatory.

6. Particulars of father or guardian of the bride.

- a) Full name
- b) Age
- c) Occupation
- d) General place of living
- e) Address at the time of making application (with PIN code)
- f) Relation of guardian of the bride

Date:

Signature of father or guardian
of the bride

Note: - Where the age of the bride on the date of making application, is above 18 years, the signature of father or guardian of the bride is not obligatory but where the age of bride, on the date of making application is below 18 years and such marriage is being solemnized as per law in force at that time, the signature of father or guardian of the bride shall be obligatory.

7. Particulars of officiating priest

- a) Full name
- b) Age
- c) General place of living
- d) Address

Note: - If on the date of application, one year has passed since the date of marriage, the entries regarding the particulars of officiating priest are not obligatory.

Date:

Signature of officiating priest

Declaration

We, the undersigned solemnly declare under oath that as far as the solemnization of our marriage is concerned, the particulars given in the application are correct to the best of our knowledge and other are based on information and are correct as per our belief. In case the information given is found incorrect, the whole responsibility shall be of ours. May God help us.

8. Signature of bridegroom
Date:

Signature of bride
Date:

9 (1). Witness

- a) Full name
- b) Father's name
- c) Resident of (with PIN code)

Particulars/serial no. of identification proofs

Signature
Date:

(2). Witness

- a) Full name
- b) Father's name
- c) Resident of (with PIN code)
- d) Particulars/serial no. of identification proofs

Signature

Date:

Note:- Regarding the identification of witness a verified copy of necessary certificates namely voter I.D card issued by commission on PAN/GIR issued by Income Tax Department or Photo Identity Card issued by a government department/government undertaking/local body or pass book of a bank or Post office where in the photograph has been verified or Pension book or disability certificate or Arms certificate or freedom fighter identification certificate.

Verified by Name/Designation

Signature and Seal

Date:

(Shall be given by Member of Parliament, Member of State Legislature, Gazetted officer, Pradhan of Gram Sabha, Sarpanch of Nyay Panchayat, Member/Chairman of Zila Panchayat, Member/Head of Regional Committee, Member/Chairman of Municipal Board/Municipal Corporation, Town Board, Cantonment Board, i.e., corporator / Member /councilor/Chairman and in case any party to the marriage is a resident outside of India, a letter of confirmation/NOC given by the Consul/ Deputy Consul of the country of his citizenship, situated in India.

Note: - Where any person does not verify the identity of both the parties and all the other particulars, one or more persons may verify it.

Draft - B

(Vide sub-rule (1) of Rule 5)

(Register of Registration of Marriage)**Under the Uttarakhand Compulsory Registration of Marriage Act, 2010**

Sl. No.	Date of submission of application	Name, Father's name and address of the person submitting the application	Date of Marriage	Bridegroom's name, his mother's or father's name and address, thumb impression and identity particulars along with serial number	Bride's name, her mother's or father's name and address, thumb impression and identity particulars along with serial number	First witness name his present address, thumb impression and identity particulars along with serial number	Second witness' name his present address, thumb impression and identity particulars along with serial number	Number of Registration of Marriage and date of issue of certificate
1	2	3	4	5	6	7	8	9

Draft - C

(Vide sub-rule (1) of Rule 5)

(Register of Reversion or Rejection of Application)

Under the Uttarakhnad Compulsory Registration of Marriage Act, 2010

Sl. No.	Date of submission of application	Name of person making the application, his address	Names of parties to the marriage, Name of their parents or guardian and address	Date of Marriage	Reverted or Rejected	Reason for Reversion or Rejection
1	2-	3	4	5	6	7

Draft - D

(Vide sub-rule (1) of Rule 6)

(Certificate of Compulsory Registration of Marriage)**Under the Uttarakhand Compulsory Registration of Marriages Act, 2010**

This is to certify that as per particular given in Memorandum of Marriage dated of Shri Son of Shri Resident of and Shrimati wife of Shri resident of the Memorandum of Marriage solemnized on at has been entered at serial no. at page no. of volume no.

Date

Signature

Registrar

Compulsory Registration of Marriages

Draft - E

(Vide sub-rule (2) of Rule 6)

(Draft regarding return or rejection of application submitted for compulsory registration of marriage)**Under the Uttarakhand Compulsory Registration of Marriages Act, 2010**

The application dated.... submitted by Shri which has been made for registration of marriage solemnized between Shri and Shrimati on (date) as per memorandum, is being returned under sub-rule of Rule 13 of Uttarakhand Compulsory Registration of Marriage Act, 2010 for the following reasons: -

.....

and under clause (d) of sub-rule (2) of Rule - 3 the application is entered in serial no. Year of Reversion and Rejection register.

Date

Signature

Registrar

Compulsory Registration of Marriages

Draft – F

(Vide sub-rule (3) of Rule 6)

**Under Uttarakhand Compulsory Registration of Marriages Act, 2010
(Draft regarding information to be given to local police
in connection with the application submitted for
compulsory registration of Marriage)**

The Police Station Officer,

.....,

District

This is to inform you regarding the application dated.....made by Shri..... for registration of marriage solemnized between Shriand Shrimati..... on (date).....as per the memorandum, that the age of Shri resident ofis shown as years accordingly he is a minor.

Therefore above information is being given as per sub-rule (4) of Rule – 6 of Uttarakhand Compulsory Registration of Marriage Act, 2010.

Date.....

Signature

Registrar

Compulsory Registration of Marriages

Draft – B

(Vide clause (d) of sub-rule (2) of Rule 3)

Register of Reversion or Rejection of Applications

Sl. No.	Date of submission of application and Name of person making application	Parties to the marriage and Date of Marriage	Reverted or Rejected	Reason for Reversion or Rejection
1	2	3	4	5

Draft – C

(Vide proviso to sub-rule (2) of Rule 5)

Marriage Registration Acknowledgement Form

Application for registration of marriage between Shri and Shrimati has been submitted by Shri

Date

Signature

Deputy Registrar
Compulsory Registration of Marriages

Draft – D

(Vide sub-rule (2) of Rule 6)

*** Form of Declaration**

The application of Shri..... is received by me on (date) Rule – 6 (certificate enclosed) and entered in serial no. of page no. year under Uttarakhand Compulsory Registration of Marriage Act, 2010.

Date

Signature

Deputy Registrar
Compulsory Registration of Marriages